

Central Administrative Tribunal
Principal Bench: New Delhi

(1)

O.A. No.2382/2001

New Delhi this the 11th day of September, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

Pradeep Kumar
S/o Shri Mange Ram
R/o House No. 255,
Vill. & P.O. Bawana,
Delhi-110039.

-Applicant

(By Advocate: Shri H.B. Mishra)

Versus

1. Government of National Capital Territory of Delhi through its Chief Secretary, Players Building, I.P. Estate, Delhi.
2. Commissioner of Police, Delhi Police Headquarter, Near I.T.O., Delhi
3. Director of Employment, 2 Battery Lane, Delhi-54
4. District Employment Officer, District Employment Exchange (West), Pusa, New Delhi-12.

-Respondents

ORDER (Oral)

By Justice Ashok Agarwal, Chairman

Applicant is an aspirant for being appointed to the post of Constable (Driver) in Delhi Police. Applicant had applied for the post in response to an advertisement issued on 2.1.99 at Annexure A-1(Colly). Applicant has thereafter undergone various tests as also the medical examination before he could be formally appointed. Applicant was issued a show cause notice of 20.2.2001 at Annexure A-2 (Colly) as to why his candidature should not be cancelled for submitting a fake Employment Exchange card for getting employment in Delhi Police to the post of Constable



(Driver). As per the show cause notice, applicant had been registered in the Employment Exchange only on 5.1.99 whereas he had submitted an Employment Exchange card showing his registration as on 29.4.97. Applicant has submitted his reply to the show cause notice on 7.3.2000 at Annexure A-4 (colly). An enquiry, as regards the genuineness or otherwise of the Registration card relied upon by the applicant, has been undertaken by the Directorate of Employment who has called upon the applicant to submit his documents vide communication of 15.6.2001 at Annexure A-6 (colly). Applicant has accordingly submitted the requisite documents on 19.6.2001 at Annexure A-7 (colly). No decision has so far been taken by the Directorate of Employment though a period of over six months have gone by. Applicant has, therefore, been deprived of his being appointed as Constable (Driver).

2. In view of the aforesated facts, we find that the interest of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to the Directorate of Employment, Respondent Nos. 3 & 4 herein, to decide the issue regarding genuineness or otherwise of the Registration card relied upon by the applicant and communicate the same to the applicant expeditiously and within a period of six weeks from the date of service of a copy of this order with a copy to the Commissioner of Police, Respondent No 2 herein. Respondent No. 2, ^{it goes} _{consequent with} without saying, will pass appropriate orders on the decision given by Respondent Nos. 3 & 4



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expeditiously and within a period of four weeks from the date of the service of the order of respondent Nos. 3 & 4 upon him. We direct accordingly.

3. Present OA is disposed of in the aforesated terms.

V.K. Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

cc.